

have ruled many a time that the Government is one—joint and several responsibility—and that a Minister presents the whole Government. Now, you have said that another Minister speaks in a different manner as a Member. How can this Cabinet and this parliamentary democracy function like that?

श्री के० वं० मालवीय (वस्ती) : क्यों तूमार बाध रहे हो ?

Shri Hari Vishnu Kamath: चुप रहो ।

Mr. Speaker: Order, order.

Shri Hari Vishnu Kamath: He is speaking to me.

Mr. Speaker: Because the hon. Member speaks like that the hon. Member there also speaks!

Shri Hari Vishnu Kamath: I did not even look at Shri Malaviya.

Mr. Speaker: Order, order. Please sit down. Some words are being put in my mouth, words which I have not said. It was a simple answer that I gave: that when a Minister is not concerned with answering a question, he is a Member at that time, only sitting there, and if some words at that time escape from his mouth, say, by way of interruption, how can I prevent him at that moment, saying that no words should escape from him? But then I added that as a Minister they should exercise more restraint on themselves and should not interfere. But that has not been given consideration by other Members. Only my words that he is a Member are mentioned. I did not say that he loses that status as Minister at that time. Then also he is Minister.

Shri Surendranath Dwivedy: Otherwise, he would be permitted to put supplementaries.

Mr. Speaker: I never said that.

Dr. Ram Subhag Singh: We are not going to be your victims.

Shri Surendranath Dwivedy: What is this remark, Sir (*Interruptions*).

Shri Hem Barua: The Home Minister said that that matter is under consideration and they have not taken any decision. But here is a Minister who stood up and said "We will not accept that".

Shri Tyagi: It was a casual remark.

Shri Hari Vishnu Kamath: You keep quiet there. (*Interruptions*.)

Mr. Speaker: Now casual remarks must cease and we must proceed with the questions.

Resistance Movement in Delhi

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*530. { **Shri P. R. Chakraverti.**
Shri P. C. Borooah:
Shri Sham Lal Saraf:
Shri Surendra Pal Singh:

Will the Minister of Home Affairs be pleased to state how far the citizens' resistance against the spiralling prices has been allowed to function against anti-social elements trying to disturb the peace in Delhi?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): All possible assistance is being given to the Price Rise Resistance Movement and appropriate steps have been taken when necessary to prevent anti-social elements from disrupting the functioning of the Movement.

Shri P. R. Chakraverti: May I know what special facilities are being made available to these persons so that this movement may spread all over India?

Shri L. N. Mishra: We want to encourage this movement. This movement has worked well and they have achieved some success also. Special facilities have been given to them in the matter of accommodation at the moment. We want to encourage them to form co-operatives and give them other assistance also.

Shri P. R. Chakraverti: In the light of the experience gained by the movement which was initiated by the persons concerned in Delhi, may I know

whether Government have already sent instructions to the other States to encourage or promote this movement on similar lines?

Shri L. N. Mishra: To the other States we have not sent any circular. But so far as Delhi is concerned, the Delhi Administration has been asked to give encouragement and they have been giving encouragement to this movement.

Shri P. C. Borooah: May I know whether it is a fact that Delhi citizens helped the authorities to seize a large amount of hoarded grain in August-September last and is it a fact that most of the grain has been returned to the hoarders without any punishment? May I know what action has been taken against the hoarders?

Shri L. N. Mishra: It is not correct. Grains were seized and cases have been filed.

Shri Sham Lal Saraf: What is the basis for recognition of such movements whether in Delhi or in any other place? Secondly, what steps will be taken to see that this movement is kept immune from adverse influence?

Shri L. N. Mishra: It is difficult to say about adverse influence. But we want to encourage them by giving them accommodation and encouraging them to form cooperatives. We will give them the necessary assistance for that purpose.

Shri Sham Lal Saraf: My question has not been answered. I wanted to know how Government will give recognition to this movement whether in Delhi or elsewhere, on what basis, and secondly how this movement will be kept immune from adverse influence. That is a very important question. The Minister should explain it.

The Minister of Home Affairs (Shri Nanda): I have been taking personal interest in this activity. So far as I remember, assistance was given to cooperative institutions. A consumers' council has been establish-

ed, in which representatives from various parts of the city who were associated with this movement are there, so that there is a regular body which deals with this thing.

Kerala Government Employees Joining Sadachar Samiti

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*531. { **Shri Umanath:**
Shri Imbichibava:
Shri Nambiar:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Kerala Government have warned their employees against using the forum of Samyuktha Sadachar Samiti to lodge information or complaints against Government servants or Government agencies; and

(b) if so, the reaction of the Central Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). A copy of the order published by the Government of Kerala in the Kerala Gazette is placed on the Table of the House. [Placed in Library. See No. LT-3636/64]. The instructions contained in this order are exactly the same as those issued by the Central Government for its employees. These instructions lay down the limits of permissible activities of the employees as members of the Samiti. There was no question of warning the employees.

Shri Umanath: The statement says that the government servants should not use the forum of the Samiti to lodge information or complaints against Government servants or Government agencies. When the Sadachar Samiti is entertaining information on cases of corruption from other citizens, I would like to know what is the provocation for putting in this restriction? May I know whether the Government is afraid that some one in the higher-ups is likely to be exposed? What are the special circumstances which prompted the Government to put this ban?